

(1)	(2)	(3)
(17)	Social Environment Improvement Project – import of small size steel bars from Japan for construction of hospitals, nurses hostels at New Delhi and Varanasi, Low Income Group houses under a Crash Programme, schools, colleges, hospitals, foodgrain godowns etc.	4,500
(18)	Cultural Grant for import of language laboratory equipment from Japan by Delhi University and Jawaharlal Nehru University.	29
(19)	Cultural Grant for import of sports equipment from Japan by the National Institute of Sport, Patiala.	50
(20)	Food Production Grant Aid for import of fertilizer from Japan	1,000
(21)	Grant Aid for import of machinery and equipment for production of Encephalitis Vaccine at the Central Research Institute, Kasauli.	300
(22)	Cultural Grant for import of Audio Visual and Photographic equipment from Japan by the Centre for Cultural Resources and Training, New Delhi	46
Total		114,275
(equivalent to Rs. 480.34 crores approximately)		

Direct AIR Service between India and China

4608. SHRIMATI MADHURI SINGH;
SHRI CHIRANJILAL SHARMA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Air India had held talks recently with the Civil Aviation Administration of China for opening direct air services between the two countries;

(b) if so, the outcome thereof; and

(c) how soon the agreement, if any, to facilitate air services between the two neighbours will be translated?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHUR-SHEED ALAM KHAN): (a) No Sir. Recently, Air India and Civil Aviation Administration of China have not held any talks for opening direct services. In 1980, it was however agreed between Air India and Civil Aviation Administration of China

that they will honour each other's tickets and documents.

(b) and (c) do not arise.

Income Tax Deductions from NREP Funds

4609. SHRI A. C. DAS;
SHRI NARAYAN SAHU:

Will the Minister of FINANCE be Union Territories?

(a) Whether it is a fact that Income-tax is being deducted from the funds allocated under the National Rural Employment Programme in the State of Orissa;

(b) have Government examined that such Income-tax deductions are permissible under the law;

(c) if not permissible, the reasons for such deductions; and

(d) the amount deducted as Income-tax block-wise from the State of Orissa out of National Rural Employment Programme during the period from 1 March, 1982 to 28th February, 1983?